

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.504/2020
P.S. : Maya Puri
U/s. 354 IPC & 10 POCSO Act
State Vs.Raheem Miya

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused.

None has appeared on behalf of applicant/accused. Even reply not filed by IO.

Let the notice be issued to SHO to ensure the filing of reply on next date positively.

Put up for purpose fixed on 04.06.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.466/19
P.S. :Nihal Vihar
U/s. 10 POCSO Act
State Vs.Bhure Lal

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Ms. Suman Singh, Ld. DCW Counsel.
WSI/Sangeeta, IO.
Victim not present.

An exemption request from father of victim received through IO.

In the interest of justice, issue notice to victim through IO to join the proceedings on next date through VC.

Put up for hearing of this bail application on 09.06.2021.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.15/18
P.S. :Ranhola
U/s. 302/34 IPC
State Vs.Mohd. Naushad

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused.

IO filed reply mentioning that there is not previous involvement of accused in any other case.

In the interest of justice, this bail application be put up for hearing on 02.06.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.657/19
P.S. :Punjabi Bagh
U/s. 354 IPC and 10 POSCO Act
State Vs. Parphul Malik

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Rajan Bhatia, Ld. LAC for applicant/accused.

IO not filed reply.

Let notice be issued to SHO to ensure the filing of reply for next
date with directions to supply advance copy to the other parties. Also notice be
served to victim through SHO to join the proceedings on next date through VC.

Put up for purpose fixed on 05.06.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.329/19
P.S. :Hari Nagar
U/s. 366/376 IPC and 6 POCSO Act
State Vs.Ansar Khan

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application for seeking order to release the accused on personal bond
instead of surety bond.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. R.R. Jha, Ld. LAC for applicant/accused.
Ms. Suman Singh, Ld. DCW Counsel.

At this stage, Ld. LAC seeks adjournment to consult his client
about certain clarifications.

Put up for hearing of this application on 08.06.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.234/18
P.S. :Ranjeet Nagar
U/s. 302/307/148/149/427/34 IPC
State Vs.Vikas

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Gaurav Singhal, Ld. Counsel for applicant/accused.
Sh. Anil Sharma, Ld. Counsel for complainant.
IO/Inspector Surender Sharma.

IO filed reply. Same is taken on record.

At the outset, Ld. Counsel for applicant/accused seeks to withdraw
the present bail application.

At the request of Ld. Counsel for applicant/accused, the present
bail application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 556/2016
PS : Nihal Vihar
State Vs. Sonpal
U/s 393/394/397/452/34 IPC & Sec. 27/25/54/59 Arms Act**

20.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of bail moved
on behalf of applicant/accused.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Abhijeet Bhagat, Ld. Counsel for the
applicant/accused through V.C.

Reply to the application received through whatsapp.
Part arguments heard.

Perusal of the reply reveals that same has been filed
in case FIR No. 356/16 as wrong particulars were sent.

Let fresh reply be called from the IO for 03.06.2021.



**(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge/20.05.21**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 516/2020

PS : Paschim Vihar West

State Vs. Dilshad Siddique

U/s 377/506 IPC, Sec. 6 POCSO Act & 66 I.T. Act

20.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of bail moved on behalf of above named applicant/accused.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Shamshul Haq, Ld. Counsel for applicant/accused through V.C.
Ms. Suman Singh, Ld. Counsel from DCW.
IO Inspector Domnica Purty through V.C.

Reply to the bail application received.

I have heard arguments from both the sides and perused the record.

It is argued that applicant/accused is in J.C since 02.06.2020. It is further argued that applicant/accused has been falsely implicated in the present case. It is argued that as per the allegations, first incident took place in January, 2020 and second incident took place in February, 2020, however, FIR has



been lodged only on 11.05.2020, however, no explanation has been given for such a long delay in lodging of FIR. It is also argued that there is no evidence against the applicant to connect him with the crime. Trial will take time and hence, no fruitful purpose would be served in keeping the applicant/accused behind bar. It is therefore, prayed that accused may be enlarged on bail and accused is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that nature of allegations against the applicant are very serious in nature. It is further argued that there are direct allegations against the applicant which have been supported by the complainant in her statement u/s 164 Cr.P.C. In case, applicant is released on bail, he may threaten/influence the victim.

I have considered rival submissions.

Considering the facts and circumstances of the case and the seriousness of offences, no ground for grant of bail is made out. The bail application is accordingly dismissed.

Nothing expressed herein shall tantamount to be an expression of opinion on the merits of this case.

Copy of this order be given dasti to Ld. Counsel for applicants/accused.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge

20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 1130/2020
PS : Nihal Vihar
State Vs. Rajiv Sharma
U/s 308/427/34 IPC**

20.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for grant of regular bail moved on behalf of applicant/accused.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Sunil Tomar,, Ld. Counsel for applicant/accused through V.C.

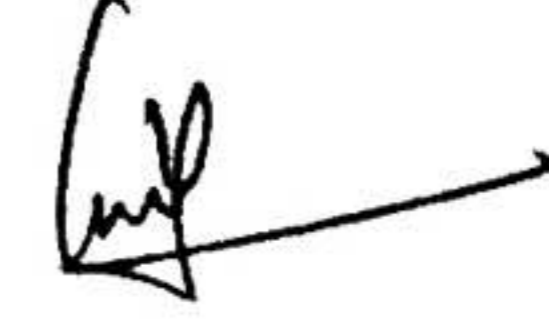
At the outset, Ld. Counsel for applicant orally submits that the present application may be kindly treated as an application for grant of interim bail under HPC guidelines.

Though the present application has been moved by the applicant for seeking regular bail, however, in view of the submission of Ld. Counsel for applicant and in the interest of justice, same is now treated as application for interim bail under HPC guidelines.



Reply to the application received, however, IO has not filed previous involvement report.

Let previous involvement report be called from the IO for 02.06.2021.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 68/2021
PS : Paschim Vihar West
State Vs. Sajjan Kumar
U/s 308/34 IPC**

20.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for modification of order dated 06.05.2021 moved on behalf of applicant/accused.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Vikram Dua,, Ld. Legal Aid Counsel for applicant/accused through V.C.

I have heard arguments on the application from both the sides.

It is argued that applicant was granted regular bail vide order dated 06.05.2021 subject to furnishing surety bond in the sum of Rs. 15,000/-, however, applicant could not furnish surety and hence, seeking modification of the said order.

Per contra, Ld. State Counsel submits that application is facing trial under section 308/34 IPC and hence, the surety condition in the order is correct to secure his presence and



should not be interfered with.

I have considered rival submissions.

Considering the facts and circumstance and nature of allegations against the application, I am not inclined to modify the bail order. Application is accordingly dismissed.

Copy of the order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**Bail Appl. No. 1567/2021
FIR No. 58/21
PS : Paschim Vihar West
State Vs. Shri Kant Yadav
U/s 392/394/34 IPC**

20.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of bail moved on behalf of above named applicant/accused.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Nikhil Kumar Vats, Ld. Counsel for applicant/accused through V.C.
IO PSI Akshay Yadav through V.C.

Reply to the bail application received.

I have heard arguments from both the sides and perused the record.

It is argued that applicant/accused is in J.C since 09.04.2021 after he surrendered himself. It is further argued that there is delay of 10 hours in lodging of FIR despite the fact that complainant knows the applicant/accused. It is further argued that applicant/accused has been falsely implicated in the present



case. It is also argued that the nature of injury has been opined to be simple. Applicant is not previously involved in any other case. Co-accused namely Parvesh has already been enlarged on bail. Trial will take time and no fruitful purpose would be served in keeping the applicant/accused behind bar. It is therefore, prayed that accused may be enlarged on bail and accused is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that nature of allegations against the applicant is serious in nature. It is further argued that applicant surrendered only after NBWs were issued against him. It is argued that there are direct allegations against the applicant. It is also argued that applicant has spent Rs. 30,000/- of the robbed amount. Investigation is still in progress. As regards the bail granted to co-accused, the role of the present applicant is different from that accused.

I have considered rival submissions.

Considering the facts and circumstances of the case and the gravity of offence, no ground for grant of bail is made out. The bail application is accordingly dismissed.

Nothing expressed herein shall tantamount to be an expression of opinion on the merits of this case.

Copy of this order be given dasti to Ld. Counsel for applicants/accused.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge

20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 816/19
PS : Nihal Vihar
State Vs. Inderjeet s/o Sh. Sumer Yadav
r/o H-277, Kunwar Singh Nagar, Delhi.
U/s 307/34 IPC & Sec. 25/27 Arms Act**

20.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Puran Kumar, Ld. Counsel for applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.



Applicant is facing charges u/s 307/34 IPC & section 25/27 Arms Act and is in custody since 07.06.2020. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of the concerned Jail Superintendent. Applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO. It is also directed that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 107/2019
PS : Ranjit Nagar
State Vs. Chander Prakash Verma
U/s 302 IPC**

20.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Mushtaq Khan, Ld. Counsel for applicant/accused through V.C.
Sh. Shailesh N. Pathak, Ld. Counsel for complainant through V.C.
IO Inspector Surender Kumar through V.C

I have heard arguments on the bail application from both the sides.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.




Applicant is facing charges u/s 302 IPC and is in custody since 03.05.2019. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 50,000/- to the satisfaction of the concerned Jail Superintendent. Applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO. It is also directed that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

**FIR No. 08/2019
PS : Ranhola
State Vs. Deepak Tiwari & Ors.
U/s 302/307/34 IPC & 24/25 Arms Act**

20.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Shri Kant Yadav under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Ramkesh Kaushal, Ld Counsel for the applicant/accused through V.C.

Previous involvement report filed.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 as the case of the applicant falls



under the category enlisted in the HPC.

Applicant is facing charges u/s 302/307/34 IPC and 24/25 Arms Act and is in custody since 28.01.2019.

As per the report of the IO, applicant is involved in another case bearing FIR No. 06/2019, U/s 25 Arms Act, PS Special Cell.

As per clause (xii) of the guidelines of High Powered Committee dated 11.05.2021 of Hon'ble High Court of Delhi, an Under trial prisoner facing trial for a case u/s 302 IPC can be considered for grant of interim bail only if he has no involvement in any other case. However, in the present case, since applicant is involved in one more case, applicant is not found eligible to be granted interim bail. Application is accordingly dismissed.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 470/2019
PS : Paschim Vihar West
State Vs. Monu
U/s 302/120B/34 IPC**

20.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Monu.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Shashank, Ld. Counsel for the applicant/accused through V.C.

At the outset, Ld. Counsel for applicant/accused seeks permission to withdraw the application.

In view of the submissions made, present application is dismissed as withdrawn.

Copy of the order be given dasti.


**(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge/20.05.21**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 793/2020
PS : Paschim Vihar West
State Vs. Sagar
U/s 376D/506/323 IPC**

20.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of bail moved on behalf of above named applicant/accused.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Pardip Dahiya, Ld. Counsel for applicant/accused through V.C.
Ms. Mohini Gola, Ld. Counsel from DCW.
IO Inspector Domnica Purty through V.C.

Reply to the bail application received.

I have heard arguments from both the sides and perused the record.

It is argued that applicant/accused is in J.C since last five months. It is further argued that charge has been framed in the matter. Co-accused has already been granted anticipatory bail. It is also argued that there are contradictions in the statement of complainant and her statement recorded u/s 164



Cr.P.C. Trial will take time and hence, no fruitful purpose would be served in keeping the applicant/accused behind bar. It is therefore, prayed that accused may be enlarged on bail and accused is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that nature of allegations against the applicant are very serious in nature. It is further argued that there are direct allegations against the applicant. It is also argued that DNA profile of the applicant has matched. In case, applicant is released on bail, he may threaten/win over the witnesses.

I have considered rival submissions.

Considering the facts and circumstances of the case and the seriousness of offences, no ground for grant of bail is made out. The bail application is accordingly dismissed.

Nothing expressed herein shall tantamount to be an expression of opinion on the merits of this case.

Copy of this order be given dasti to Ld. Counsel for applicants/accused.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge

20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 541/2020
PS : Paschim Vihar West
State Vs. Azad Singh
U/s 308/324/506 IPC**

20.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Mukesh Kalia, Ld. Counsel for the
applicant/accused through V.C.

Part arguments heard.

At this stage, Ld. Counsel for applicant/accused
submits that he has not received the copy of reply to the bail
application. Heard.

IO is directed to supply copy of the bail application to
the Ld. Counsel for applicant through whatsapp/email.

Put up for hearing on 31.05.2021.


**(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge/20.05.21**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 541/2017
PS : Ranhola
State Vs. Vikas Kumar
U/s 302/201/34 IPC**

20.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. R.R. Jha, Ld. Legal Aid Counsel for applicant/accused through V.C.

I have heard arguments on the bail application from both the sides.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.



Applicant is facing charges u/s 302/201/34 IPC and is in custody since last about four years. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of the concerned Jail Superintendent. Applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO. It is also directed that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.1484/2021

FIR No.289/2021

P.S. : Ranhola

U/s. 376/506 IPC

State Vs.Rohtash Kumar

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Rajesh Khari, Ld. Counsel for applicant/accused.
Ms. Arti Pandey, Ld. DCW Counsel.
WSI/Sapna, IO.

Ld. DCW Counsel submits that due to some technical issue she is unable to join the proceedings.

In these circumstances, let notice be issued to complainant through IO and IO be called for next date.

Put up for hearing of this bail application on 04.06.2021.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

20.05.2021

**THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.260/2021 & 261/2020
FIR No.893/2020
P.S. : Ranhola
U/s. 498A/406/34 IPC
State Vs.Ravinder and Ashok Kumar

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, these bail applications are being taken up for hearing through VC.

These are two applications u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of both applicants/accused persons.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Ankur Manav, Ld. Counsel for complainant.
Ld. Counsel for both applicants/accused persons not present.

Fresh status report was called through IO but Ld. Counsel for complainant submits that IO is suffering from Corona.

In these circumstances, let fresh report be called from IO for next date.

Put up for purpose fixed on 24.06.2021.

Interim order to continue till next date.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.1686/2020
FIR No.563/2020
P.S. : Hari Nagar
U/s. 498A/406 IPC
State Vs. Vineet Makhija

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Sumit Sandeep Tyagi, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submits that matter is still pending before Mediation Centre and longer date is prayed.

Let this matter be put up for 16.06.2021.

Interim order to continue till next date.

Copy of this order be given dasti, as prayed.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.622/2021 and 626/2021

FIR No.562/2020

P.S. : Hari Nagar

U/s. 498A/406 IPC

State Vs. Madhuri Tomar and Rajni Chauhan

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, these bail applications are being taken up for hearing through VC.

These are the applications u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of both applicants/accused persons.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Anil Tomar, Ld. Counsel for both applicants/accused persons.

Neither complainant nor IO present.


Ld. State Counsel submits that fresh status report be called in pursuance to previous order.

Let notice be issued to complainant as well as IO alongwith fresh report for next date.

Put up for appearance of complainant, IO and filing of fresh report and for hearing of these bail applications on 14.06.2021.

Interim order to continue till next date.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.390/18
P.S. :Nihal Vihar
U/s. 304B/406/498A/34 IPC
State Vs.Gaurav

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application for modification in order dated 17.05.2021 as particulars of FIR were wrongly mentioned.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Shrey Kapoor, Ld. Counsel for applicant/accused.

At this stage, Ahlmad submits that correct particulars have been sent to jail pursuant to their correspondence.

Since correct particulars have been sent to jail, no order is required to be passed on this application. Hence, the present application is disposed off accordingly.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

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ASJ-02

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.41/2017
P.S. :Paschim Vihar (East)
U/s. 302/201 IPC
State Vs. Rahul Kumar

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

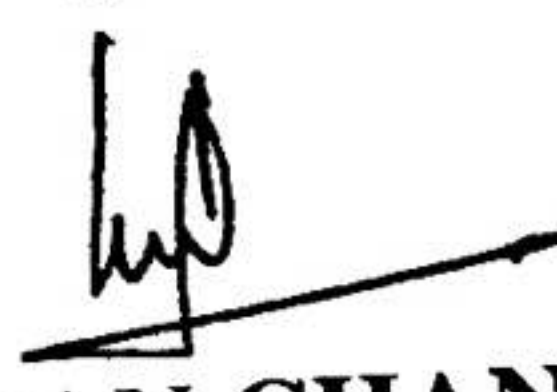
This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused despite repeated calls.

IO filed reply in pdf form.

Since none has appeared on behalf of applicant/accused, in the
interest of justice, let this bail application be put up for hearing on 31.05.2021.


(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.766/19
P.S. : Nihal Vihar
U/s. 344/354/354A/363/368/506 IPC and 8 POCSO Act
State Vs. Tejpal

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of
applicant/accused Tejpal.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Rajan Bhatia, Ld. LAC for applicant/accused.
Ms. Mani Chaudhary, Ld. DCW Counsel.

IO filed reply in pdf form.

As per report of IO, section 376D is also added.

In these circumstances, notice be issued to victim through IO and at
the request of Ld. State Counsel, IO is also directed to join the proceeding through
VC on next date.

Put up for purpose fixed on 05.06.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

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ASJ-02

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.766/19
P.S. : Nihal Vihar
U/s. 344/354/354A/363/368/506 IPC and 8 POCSO Act
State Vs. Sumit Gautam

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of
applicant/accused Sumit Gautam.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Rajan Bhatia, Ld. LAC for applicant/accused.
Ms. Mani Chaudhary, Ld. DCW Counsel.

IO filed reply in pdf form.

As per report of IO, section 376D is also added.

In these circumstances, notice be issued to victim through IO and at
the request of Ld. State Counsel, IO is also directed to join the proceeding through
VC on next date.

Put up for purpose fixed on 05.06.2021.


(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

2/2/20
37.9

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.645/2020
P.S. :Punjabi Bagh
U/s. 363/366/354A IPC and 8 POCSO Act
State Vs. Irshad Alam

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused.

Though IO filed but report qua previous involvement of accused is not legible.

In these circumstances, let previous involvement report of accused be called through IO for next date.

Put up for appearance of Ld. Counsel for applicant/accused and for hearing of arguments on this bail application on 05.06.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.444/16
P.S. :Ranhola
U/s. 308/34 IPC
State Vs.Ravi @ Kalu

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pramod K Tiwary, Ld. Counsel for applicant/accused.

IO filed reply in pdf form.

Part arguments heard.

At this stage, at the request of Ld. State Counsel, let the TCR be called for next date.

Put up for hearing of this bail application on 07.06.2021.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

20.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.687/2020
P.S. :Nihal Vihar
U/s. 354/376/506 IPC & 6 POCSO Act
State Vs.Sushma @ Sushmita

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Shiv Kumar Gautam, Ld. Counsel for applicant/accused.
WSI Cecilia, IO.
Ms. Mani Chaudhary, Ld. DCW Counsel.

IO filed reply in pdf form but inadvertently notice to the victim
could not be issued.

As offence u/s. 376 and 6 POCSO Act is mentioned in FIR, let
notice be issued to the victim through IO.

Put up for appearance of victim and hearing of this bail application
on 07.06.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.485/20
P.S. :Hari Nagar
U/s. 392/397/411/34 IPC
State Vs.Mukesh Kumar

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Gaurav, Ld. Counsel for applicant/accused.

IO filed reply. Same is taken on record.

At the request of Ld. Counsel for applicant/accused put up for hearing of this bail application on 02.06.2021.


(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.504/2020
P.S. :Maya Puri
U/s. 354 IPC & 10 POCSO Act
State Vs.Raheem

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Ms. Suman Singh, Ld. DCW Counsel.
Sh. R.R. Jha, Ld. LAC for applicant/accused.

Reply not filed by IO.

At the request of Ld. State Counsel, as offence u/s. 10 POCSO Act is mentioned in FIR, let notice be issued to the victim through IO.

Put up for appearance of victim and hearing of this bail application on 08.06.2021.


(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.144/20

P.S. : Khyala

U/s. 354/354A/354D/509 IPC & Sec.8/12 of POCSO Act

State Vs.Lalit Sonkar

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Ms. Kanchan Sharma, Ld. LAC for applicant/accused.

Neither IO nor victim has joined the proceedings through VC. Even reply not filed by IO.

Let notice be issued to SHO to ensure the filing of reply for next date with directions to supply advance copy to the other parties. Also notice be served to victim through SHO to join the proceedings on next date through VC.

Put up for purpose fixed and hearing of this bail application on 03.06.2021.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

20.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

CR No.344/18
P.S. : Kirti Nagar
U/s. 365/392/395/412/34 IPC
State Vs.Raja & Sunil @ Guddu

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, these bail applications are being taken up for hearing through VC.

These are two applications u/s. 439 Cr.P.C seeking bail moved on behalf of both applicants/accused persons.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Sanjay Kumar, Ld. Counsel for both applicants/accused persons.

Reply filed by IO in pdf form.

Part arguments heard.

At this stage, Ld. Counsel for both applicants/accused persons seeks to withdraw the bail applications.

In view of the submissions of Ld. Counsel, both the present bail applications are dismissed as withdrawn. *Copy of order be given both.*


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.156/2018
P.S. :Kirti Nagar
U/s. 324/354/420/307/34 IPC
State Vs.Suraj Shastri @ Arun

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V/Gaz/DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Neeraj Kumar Singh, Ld. Counsel for applicant/accused.

IO filed reply in pdf form.

Though IO filed reply to the bail application but no report qua previous involvement of accused is mentioned.

In the interest of justice, let the fresh report be called from IO qua the previous involvement of accused for 02.06.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.1192/21, 1220/21, 1221/21 & 1222/21

FIR No.88/2021

P.S. : Kirti Nagar

U/s. 498A/406/34 IPC

State Vs. Sunil Garg, Anju Garg, Saurabh Garg and Urja Garg

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, these bail applications are being taken up for hearing through VC.

These are the applications u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of all applicants/accused persons.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Ashish Lal, Ld. Counsel for complainant.
Sh. Nidish Gupta, Ld. Counsel for all applicants/accused persons.
WSI/Himanshi, IO.

IO filed report in pdf form.

As per report of IO though the applicants have joined the investigation but not given the list of admitted articles. Ld. Counsel for all applicants/accused persons seeks one week time to supply the same.

In these circumstances, IO is at liberty to issue fresh notice qua the investigation of this case.

Put up for fresh report and hearing of these bail applications for 08.06.2021.

Interim order to continue till next date.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.1574/2021
FIR No.550/2020
P.S. : Hari Nagar
U/s. 302/34 IPC
State Vs.Safan Ali @ Aafan Ali

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail on the ground of psychiatric illness of applicant/accused in jail.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.

IO filed reply.

The present bail application is moved seeking interim bail on the ground of psychiatric illness of applicant/accused in jail.

In these circumstances, let report qua psychiatric illness of applicant/accused be called from Superintendent Jail for 31.05.2021.


(POORAN CHAND)

**ASJ-02/West/Delhi : Vacations Judge
20.05.2021**

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.1573/2021
FIR No.128/2019
P.S. : Kirti Nagar
U/s. 307/34 IPC and 25/27/54/59 Arms Act
State Vs.Lalit Kumar@ Funty

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Abhijeet Bhagat, Ld. LAC for applicant/accused.

Ld. LAC submits that this case pertains to PS Civil Lines which
falls in the jurisdiction of Central District.

Ld. LAC further requests to withdraw this bail application.

At the request of Ld. LAC, the present bail application is dismissed
as withdrawn.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.1570/2021
FIR No.867/2020
P.S. : Ranhola
U/s. 376/498A/406/34 IPC
State Vs.Akash

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Parveen Pachauri, Ld. Counsel for applicant/accused.
Sh. Bharat Saini, Ld. Counsel for complainant with complainant.

IO filed reply in pdf form.

Part arguments heard.

At this stage, Ld. State Counsel submits that since the charge sheet has been filed, let the TCR may be called for better appreciation of the facts.

Let the TCR be called for next date.

IO is directed to supply the copy of reply to Ld. Counsel for accused.

Put up for hearing of this bail application on 01.06.2021.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

20.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.148/17

P.S. : Tilak Nagar

U/s. 201/354C/328/506/385/376 IPC & Sec. 6 of POCSO Act

State Vs.Kapil Verma

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Satish Chandra, Ld. Counsel for applicant/accused.
Ms. Deepika, Ld. DCW Counsel alongwith Victim/complainant.

IO filed reply.

Part arguments heard.

At this stage, Ld. Counsel for applicant/accused seeks to withdraw the present application.

In view of the submissions of Ld. Counsel, the present bail application is dismissed as withdrawn. *copy of order be given dwt. H.P.*

(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.1586/2021
FIR No.684/2020
P.S. : Paschim Vihar (East)
U/s. 308/34 IPC
State Vs.Suraj

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of
applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Ashok Thagal, Ld. Counsel for applicant/accused.
ASI Harish Kumar, IO.

IO filed reply in pdf form.

Part arguments heard.

At this stage, Ld. Counsel for applicant/accused seeks to withdraw
the present application.

In view of the submissions of Ld. Counsel, the present bail
application is dismissed as withdrawn. *Copy of order be given clust. &*


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

20.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.425/19
P.S. :Punjabi Bagh
U/s. 302/201 IPC
State Vs.Naushad Alam

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused.

Though IO filed reply to the bail application but no report qua
previous involvement of accused is mentioned.

In the interest of justice, let the fresh report be called from IO qua
the previous involvement of accused for 11.06.2021.



**(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021**

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.152/2021

P.S. : Ranhola

U/s. 376/506/ IPC and 6 of POCSO Act

State Vs.Lalit Sharma

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf
of applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Ashutosh Bhardwaj, Ld. Counsel for applicant/accused.
Ms. Mani Chaudhary, Ld. DCW Counsel.

IO filed reply in pdf form.

Ld. DCW Counsel submits that in this case 6 POCSO Act is
involved, therefore, the victim may be called for next date.

Let victim be called through IO for next date.

As requested by Ld. Counsel for applicant/accused, copy of reply
be sent to him by IO before next date.

Put up for purpose fixed on 08.06.2021.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

Bail Appl. No. 1397/2021

FIR No. 82/2021

PS : Paschim Vihar West

State Vs. Amruddin @ Kamru s/o Sh. Wazir Alam

U/s 308/34 IPC

20.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

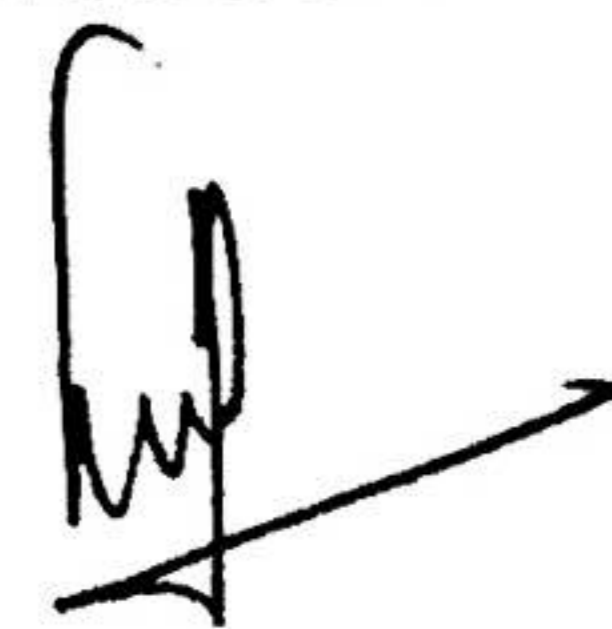
This is the application u/s 439 Cr.P.C. for grant of regular bail moved on behalf of applicant/accused.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Santosh Kumar, , Ld. Counsel for applicant/accused through V.C.

At the outset, Ld. Counsel for applicant orally submits that the present application may be kindly treated as an application for grant of interim bail under HPC guidelines.

Though the present application has been moved by the applicant for seeking regular bail, however, in view of the submission of Ld. Counsel for applicant and in the interest of justice, same is now treated as application for interim bail under HPC guidelines.

I have heard arguments on the bail application on



behalf of applicant through video conferencing and Ld. State Counsel.

Applicant is facing charges u/s 308/34 IPC and is in custody since 19.03.2021. It is also stated that earlier also he was granted interim bail under HPC guidelines. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. Applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO. It is also directed that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 165/2017
PS : Punjabi Bagh
State Vs. Pintu s/o Sh. Upender
r/o B-660, J.J Colony, Madipur, Delhi
U/s 498A/304B/34 IPC**

20.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Pankaj Kishore Gupta, Ld. Counsel for applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.



Applicant is facing charges u/s 498A/304B/34 IPC and is in custody since 12.04.2017. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of the concerned Jail Superintendent. Applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO. It is also directed that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 22/2021

PS : Ranjit Nagar

**State Vs. Shyam Janam Sharma s/o Sh. Mohan Sharma
r/o H.No. A-572, 1st Floor, Pandav Nagar, Ranjit Nagar,
Delhi.**

U/s 10 POCSO Act

20.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

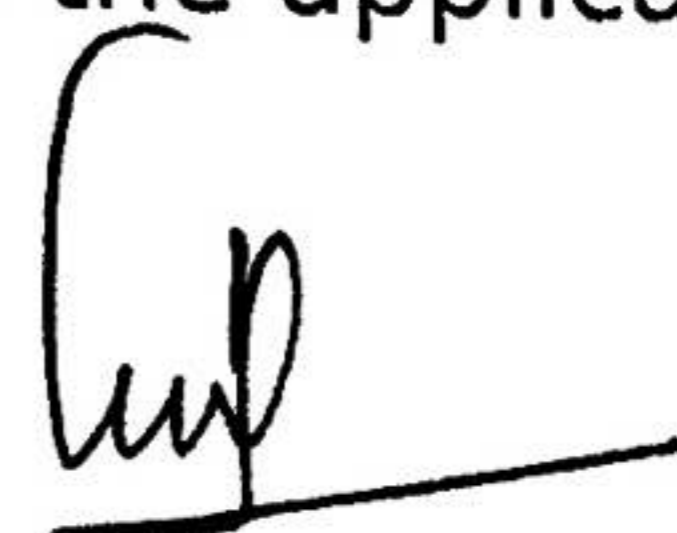
This is the application u/s 439 Cr.P.C. for grant of interim
bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Ms. Kanchan Sharma, Ld Legal Aid Counsel for the
applicant/accused through V.C.

I have heard arguments on the bail application on
from both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
as the case of the applicant falls under the category enlisted in
the HPC.

Applicant is facing charges u/s 10 POCSO Act and is in
custody since 24.01.2021. Therefore, the case of the applicant is




covered under the categories listed in the guidelines of HPC dated 04.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
20.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.613/2019
P.S. :Paschim Vihar (west)
U/s. 376/411/34 IPC
State Vs.Sukhraj Singh

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of
applicant/accused.

20.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Ms. Indu Kaul, Ld. Counsel for applicant/accused.
IO/Inspector Ajmer Singh.

IO filed reply in pdf form.

At this stage, Ld. State Counsel submits that since this case sec.
376 IPC involved and hearing of complainant is mandatory while hearing this bail
application.

In view of the submissions of Ld. State Counsel, let the
complainant be called for next date through IO to join proceedings through VC.

Put up this bail application for hearing on 07.06.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 911/2020

PS : Hari Nagar

State Vs. Rohit Dayma s/o Sh. Phool Chand

r/o 1949-B, 2nd Floor, Gali No. 6, Multani Mohalla, Rani

Bagh, Delhi.

U/s 392/34 IPC

20.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Ms. Kanchan Sharma, Ld Legal Aid Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application on from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 392/34 IPC and is in custody since 03.12.2020. Therefore, the case of the applicant is



covered under the categories listed in the guidelines of HPC dated 04.05.2021 and hence, can be considered.

As per the report of the IO, applicant is involved in one more case bearing FIR No. 177/2020 U/s 25/54/59 Arms Act.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 25,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 541/2020

PS : Ranhola

State Vs. Ankaj s/o Sh. Kusheshwar

r/oH.No.C-19, Gali No. 13, Harphul Vihar, Nangli Vihar, Delhi.

U/s 354D/452/506 IPC & Sec. 8 POCSO Act

20.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Pankaj Mohan, Ld Legal Aid Counsel for the applicant/accused through V.C.
Ms. Mani Chaudhary, Ld. Advocate from DCW with the victim.

I have heard arguments on the bail application on from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 354D/452/506 IPC &



Sec. 8 POCSO Act and is in custody since 15.09.2020. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
20.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 263/2019

PS : Hari Nagar

**State Vs. Mohd. Parvez @ Mohd. Pyare s/o Mohd. Sabir
r/o H.No. 565, Near Kabir Mandir, Tihar Village, Delhi
U/s 363/354/354B IPC & Sec. 8 POCSO Act**

20.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of interim
bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Rakesh Sharma, Ld Amicus Curie for the
applicant/accused with Advocate Sh. Anurag Purhoit
through V.C.
Ms. Suman, Ld. Advocate from DCW.
IO SI Jhabbu Ram through V.C.

I have heard arguments on the bail application on
from both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
as the case of the applicant falls under the category enlisted in
the HPC.




Applicant is facing charges u/s 363/354/354B IPC & Sec. 8 POCSO Act and is in custody since 06.06.2019. He was earlier released on interim bail under HPC guidelines on 16.04.2020. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
20.05.2021